

CENTRAL ADMINISTRATIVE TRIBUNAL,  
PRINCIPAL BENCH

RA No. 383/2001 in  
MA No. 2633/2001  
MA No. 2634/2001  
OA No. 534/2001

New Delhi, this the 11th day of December, 2001

HON'BLE SHRI SHANKER RAJU, MEMBER(J)

Union of India & Others -Applicants

## -Versus-

Janak Singh -Respondent

ORDER (BY CIRCULATION)

By Shri Shanker Raju, Hon'ble Member (J):

The review applicants have filed MA-2633/2001 for condonation of delay in filing the present RA. We have perused the MA. The MA is not maintainable, as the reasons given in the MA are not justified to condone the delay. Moreso, when there is no provision in the Administrative Tribunals Act, 1985 to condone the delay. The M.A. is, therefore, rejected.

2. The present R.A. is filed, seeking review of our order dated 3.10.2001 passed in OA No.534/2001. We have perused the order dated 3.10.2001. We do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicants despite due diligence at the time of final hearing. By way of this R.A. the review applicants seek to re-argue the case, which is not permissible. The present R.A. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 readwith Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v.

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Union of India & Others, JT 1997 (7) SC 24. The R.A.  
is accordingly dismissed, in circulation.

S. Raju

(Shanker Raju)  
Member(J)

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